

(c) and (d) A request to allocate 300 MW unallocated power from Kudankulam Nuclear Power Project to Andhra Pradesh was received in July, 2012. Unallocated power of Southern Region including the unallocated power from Kudankulam is pooled and fully utilised by Southern Region. However, based on request of Andhra Pradesh, 100 MW power of NTPC stations of Eastern Region was allocated to them in July, 2012.

Allocation and expenditure under JNNURM and UIDSSMT

*503. SHRI K.C. TYAGI: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the amount allocated and actually expended in different States for the schemes under Jawaharlal Nehru National Urban Renewal Mission (JNNURM) and Urban Infrastructure Development Scheme for Small and Medium Towns (UIDSSMT) during the last three years, year-wise and State-wise;

(b) the details of the projects received and expected to be taken up for execution during the extended period of the above schemes, State-wise; and

(c) the details of the projects under the above schemes received from the States, particularly from Jammu and Kashmir the projects approved, the projects rejected and the projects still under construction with value of each project?

THE MINISTER OF URBAN DEVELOPMENT (SHRI KAMAL NATH): (a) Details of Additional Central Assistance (ACA) committed and released for utilisation during the last three years, State-wise and year-wise under Urban Infrastructure and Governance (UIG) Sub-Mission of Jawaharlal Nehru National Urban Renewal Mission (JNNURM) and under Urban Infrastructure Development Scheme for Small and Medium Towns (UIDSSMT) are given in the Statement-I and II respectively. (*See below*).

(b) and (c) JNNURM has completed its normal tenure of 7 years on 31.03.2012 and the Government had earlier extended the period for 2 years for completion of ongoing projects and reforms. The Government, on 17.01.2013, has given approval for continuation of the JNNURM to *inter-alia* sanction new projects till March, 2014.

Pursuant to this decision, as on 25.4.2013, 59 projects under UIG and 180 projects under UIDSSMT on various admissible sectors have been received by different States/Union Territories. Of these, 10 projects under UIG and 37 projects under UIDSSMT have been approved as on 25.4.2013, inclusive of 4 projects worth

Rs. 217.35 crore with ACA commitment of Rs. 195.61 crore for the State of Jammu and Kashmir. The State of Jammu and Kashmir has not forwarded as yet any projects other than these.

Further, projects under JNNURM are considered for approval subject to their conformity with the guidelines under JNNURM, their technical appraisal and availability of funds.

Statement-I

State-wise and year-wise details of funds committed and released for utilisation for projects under UIG Sub-Mission of JNNURM

(As on 25.04.2013)

(Amount in Rs. lakh)

Sl. No	Name of State/ UT	2010-11		2011-12		2012-13	
		Amount of ACA committed	Amount of ACA released for utilisation (inclusive of projects approved during the Mission period)	Amount of ACA committed	Amount of ACA released for utilisation (inclusive of projects approved during the Mission period)	Amount of ACA committed	Amount of ACA released for utilisation (inclusive of projects approved during the Mission period)
1	2	3	4	5	6	7	8
1.	Andhra Pradesh	0.00	15,569.86	6037.70	32,500.10	0.00	12,648.51
2.	Arunachal Pradesh	0.00	0.00	0.00	4,759.16	0.00	1,738.20
3.	Assam	0.00	3,792.54	0.00	6,795.91	0.00	0.00
4.	Bihar	0.00	0.00	0.00	0.00	0.00	2,451.85
5.	Chandigarh	0.00	734.52	0.00	0.00	0.00	0.00

1	2	3	4	5	6	7	8
6.	Chhattisgarh	0.00	3,643.68	0.00	0.00	0.00	0.00
7.	Delhi	47,520.00	43,509.00	0.00	6,938.27	0.00	32,498.40
8.	Goa	0.00	0.00	5,987.26	72.45	0.00	1,424.37
9.	Gujarat	2,104.84	7,297.21	8,944.52	39,612.00	0.00	16,032.68
10.	Haryana	0.00	5,283.80	0.00	6,888.13	0.00	7,501.94
11.	Himachal Pradesh	0.00	0.00	840.50	121.09	0.00	210.13
12.	Jammu and Kashmir	0.00	0.00	1,828.83	10,032.72	0.00	6,295.53
13.	Jharkhand	1,668.12	417.03	0.00	6,204.58	0.00	10,340.96
14.	Karnataka	0.00	7,659.85	264.00	24,234.18	0.00	8,186.20
15.	Kerala	0.00	0.00	0.00	6,516.15	0.00	0.00
16.	Madhya Pradesh	9,000.00	4,828.66	0.00	14,280.93	2,871.10	17,000.55
17.	Maharashtra	0.00	42,004.49	3,829.55	76,471.17	4,260.25	35,296.16
18.	Manipur	0.00	0.00	0.00	2,078.42	0.00	3,464.02
19.	Meghalaya	0.00	0.00	0.00	7,296.11	0.00	550.35
20.	Mizoram	0.00	0.00	9,981.32	0.00	0.00	2,722.39
21.	Nagaland	0.00	0.00	3,623.49	1,246.83	0.00	1,792.49
22.	Odisha	0.00	0.00	0.00	6,999.34	0.00	10,098.53
23.	Punjab	0.00	0.00	0.00	0.00	0.00	1,810.43
24.	Puducherry	0.00	0.00	0.00	2,189.00	0.00	252.00
25.	Rajasthan	0.00	0.00	0.00	4,584.94	0.00	5,215.70
26.	Sikkim	0.00	0.00	0.00	1,273.24	0.00	2,172.07
27.	Tamil Nadu	4,063.50	2,635.84	0.00	47,132.47	0.00	13,355.30

6		Written Answers to				[RAJYA SABHA]	Starred Questions	
1	2	3	4	5	6	7	8	
28.	Tripura	0.00	0.00	0.00	2,406.51	0.00	4,010.85	
29.	Uttar Pradesh	0.00	25,479.16	0.00	65,351.90	0.00	1,456.44	
30.	Uttarakhand	3,501.86	981.06	945.82	6,741.55	0.00	4,128.78	
31.	West Bengal	42,251.49	17,412.81	53,248.03	27,043.89	0.00	21,177.51	
TOTAL:		110,109.81	181,249.51	95,531.02	409,771.04	7,131.35	223,832.34	

Statement-II

State and year-wise details of funds committed and released for utilisation for projects under UIDSSMT of JNNURM

(As on 25.04.2013)
(Amount in Rs. lakh)

Sl. No	Name of State/ UT	2010-11		2011-12		2012-13	
		Amount of ACA committed	Amount of ACA released for utilisation (inclusive of projects approved during the Mission period)	Amount of ACA committed	Amount of ACA released for utilisation (inclusive of projects approved during the Mission period)	Amount of ACA committed	Amount of ACA released for utilisation (inclusive of projects approved during the Mission period)
1	2	3	4	5	6	7	8
1.	Andhra Pradesh	0.00	43,079.00	0.00	22,017.66	0.00	2,897.54
2.	Arunachal Pradesh	0.00	0.00	0.00	1,771.19	0.00	0.00
3.	Assam	0.00	0.00	0.00	2,408.73	0.00	1,670.43

1	2	3	4	5	6	7	8
4.	Bihar	0.00	0.00	0.00	0.00	0.00	0.00
5.	Chhattisgarh	0.00	2,447.46	0.00	4,289.00	0.00	0.00
6.	Goa	1,866.35	337.20	387.78	768.30	0.00	380.33
7.	Gujarat	0.00	4,651.09	0.00	4,919.97	0.00	0.00
8.	Haryana	2,982.40	0.00	0.00	2,913.22	0.00	2,904.07
9.	Himachal Pradesh	147.70	345.82	8359.36	2,098.37	0.00	2,644.58
10.	Jammu and Kashmir	0.00	4,020.85	0.00	0.00	0.00	16,462.60
11.	Jharkhand	2,574.24	0.00	0.00	0.00	0.00	1,287.12
12.	Karnataka	0.00	17,662.95	0.00	2,069.43	0.00	3,917.28
13.	Kerala	0.00	0.00	0.00	0.00	0.00	12,278.24
14.	Madhya Pradesh	0.00	3,871.53	32749.55	13,330.16	26765.18	39,159.96
15.	Maharashtra	0.00	22,781.21	6586.96	35,455.01	0.00	16,039.06
16.	Manipur	0.00	0.00	0.00	0.00	0.00	2,824.65
17.	Meghalaya	0.00	0.00	0.00	0.00	0.00	567.26
18.	Mizoram	0.00	0.00	0.00	0.00	0.00	699.77
19.	Nagaland	0.00	0.00	0.00	0.00	0.00	1,046.42
20.	Odisha	180.73	90.37	0.00	0.00	0.00	1,278.44
21.	Punjab	0.00	1,982.00	0.00	0.00	0.00	9,836.92
22.	Rajasthan	0.00	0.00	0.00	0.00	0.00	204.90
23.	Sikkim	0.00	0.00	0.00	1,796.77	0.00	0.00
24.	Tamil Nadu	18,191.61	2,135.61	0.00	724.88	0.00	2,994.31
25.	Tripura	0.00	0.00	0.00	2,759.76	0.00	577.54

8		Written Answers to [RAJYA SABHA]					Starred Questions	
1	2	3	4	5	6	7	8	
26.	Uttar Pradesh	0.00	16,933.83	0.00	8,789.60	0.00	4,221.62	
27.	Uttarakhand	0.00	0.00	0.00	0.00	0.00	2,469.30	
28.	West Bengal	0.00	2,005.51	2907.87	7,346.82	0.00	9,675.65	
29.	Delhi	0.00	0.00	0.00	0.00	0.00	0.00	
30.	Puducherry	0.00	0.00	0.00	1,567.20	0.00	0.00	
31.	Andaman and Nicobar Islands	0.00	0.00	446.50	0.00	0.00	223.25	
32.	Chandigarh	0.00	0.00	0.00	0.00	0.00	0.00	
33.	Dadra and Nagar Haveli	0.00	0.00	1491.78	719.89	0.00	0.00	
34.	Lakshadweep	0.00	0.00	0.00	0.00	0.00	0.00	
35.	Daman and Diu	0.00	0.00	0.00	0.00	0.00	0.00	
TOTAL:		25,943.03	122,344.43	52,929.80	115,745.96	26,765.18	136,261.24	

Irregularities in National Highway projects

*504. SHRI PRABHAT JHA: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether Government has examined the report of the fact-finding Committee appointed under the Director General, Road Development regarding irregularities committed by some companies in National Highway projects funded by World Bank;

(b) if so, the details thereof;

(c) the details of the persons/companies against whom action has been taken in response to the report of the fact-finding committee; and

(d) if not, the reasons for the delay and the time-frame by which Government would examine the report and take action against the guilty?